

(2025) 03 SIK CK 0682

In the Sikkim High Court

Case No : I.A. No. 01 Of 2024 In Motor Accident Claim Appeal 134 Of 2024
(Filing No.)

Branch Manager, Choramandalam Ms General Insurance
Company And Another

APPELLANT

Vs

Selina Bibi And Others

RESPONDENT

Date of Decision : 04-03-2025

Acts Referred:

Citation : (2025) 03 SIK CK 0682

Hon'ble Judges : Meenakshi Madan Rai, J

Bench : Single Bench

Advocate : Nirankush Dahal, Lidya Pradhan

Judgement

Meenakshi Madan Rai, J

None enters appearance for the Respondents No.7 and 8.

As per Registry's report Notice issued to the Respondent No.7 is "item delivered" and Notice issued to Respondent No.8 is returned unserved with the remarks "No such person at this address, RTS".

Learned Counsel for the Applicants shall take steps for Respondent No.8.

It is submitted by Learned Counsel for the Respondents No.1 to 6 that the MACT (Execution) Case No.09 of 2024 has already been disposed of, by the Learned Motor Accidents Claims Tribunal, Gangtok, Sikkim and the awarded amount in total made to the Claimants finally.

Learned Counsel for the Applicants undertakes to obtain instructions on this aspect and seeks short date.

List on 21-03-2025.